



Government of Jammu and Kashmir
Finance Department
 Civil Secretariat, Srinagar

Notification
 Srinagar, the 22nd October, 2019

SRO 629 In exercise of the powers conferred by section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government, on the recommendations of the Council, hereby makes the following amendments in the SRO notification No. SRO-GST-32 (Rate), dated 29/01/2018, namely:-

After paragraph, the following explanation shall be inserted, namely:-

"Explanation -

Nothing contained in this notification shall apply with respect to the development rights supplied on or after 1st April, 2019."

2. This notification shall come into force with effect from the 1st day of October, 2019

By Order of the Government of Jammu & Kashmir.

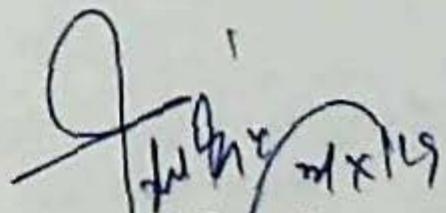
Sd/-
 (Dr. Arun Kumar Mehta) IAS,
 Financial Commissioner,
 Finance Department

Dated 22/10/2019

ET/Estt/GST/119/2017-IV

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Financial Commissioner to the Hon'ble Governor.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes, J&K.
10. Additional Commissioner, State Taxes (Adm) Jammu/Kashmir.
11. Additional Commissioner, State Taxes Tax Planning, J&K.
12. Pvt. Secretary to Hon'ble Advisor (S).
13. President Kashmir Chamber of Commerce & Industry, Kashmir.
14. President Federation of Industry, Kashmir.
15. President Chamber of Commerce & Industry, Jammu.
16. President Industries Association Bari Brahmana/Samba.
17. President Tax Bar Association, Jammu/Srinagar.
18. General Manager, Government Press Jammu/Kashmir.
19. Private Secretary to the Financial Commissioner, Finance Department.
20. Government Order file/Stock file/Incharge website.


 (Dr. Aadil Fareed)
 Deputy Secretary to the Government